

IN THE COURT OF THE CHIEF METROPOLITAN
MAGISTRATE,
TEES HAZARI, DELHI

CC NO:

Securities and Exchange Board of India,
a statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its
Head Office at 221, Mittal Court, "B"
Wing, Nariman Point, Mumbai- 400 072
and represented by its Asst. Legal
Advisor (Prosecutions) Shri A. Chandra
Sekhar Rao.

45/5
09-12-11
659/2011
5572/10/12

12401R 0164302002

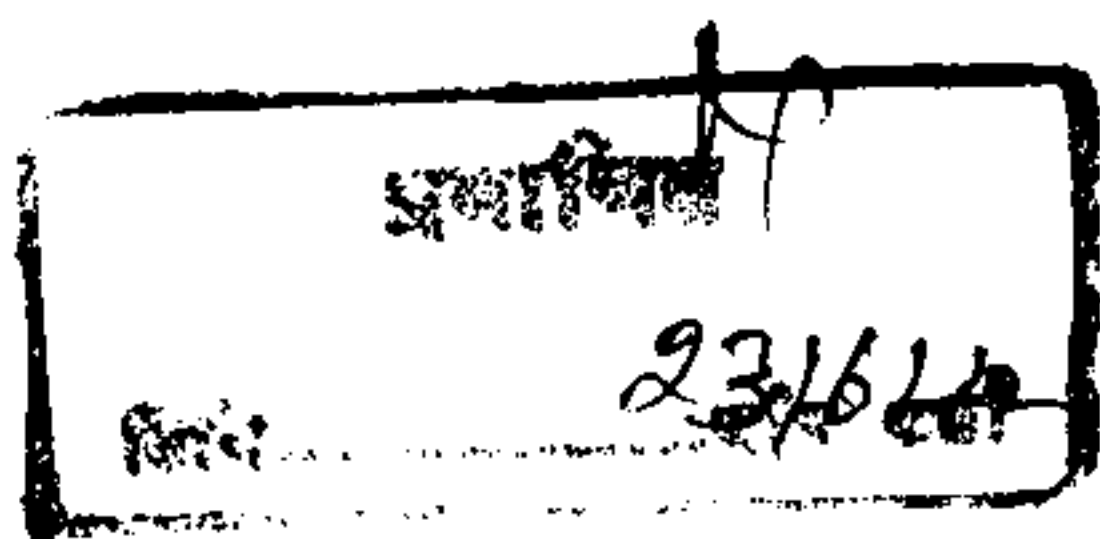
Present
Made over to
G.M.M.

...Complainant

Vs.

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1. Golden Green Forests Investments
India Ltd., a company incorporated
under the provisions of Companies
Act, 1956 and having its registered
office at VI-C-25, JN Vyas Nagar,
Bikaner-334003.
2. Shri Anil K Garg, s/o Late D.P. Garg;
Occupation: Director of the Accused





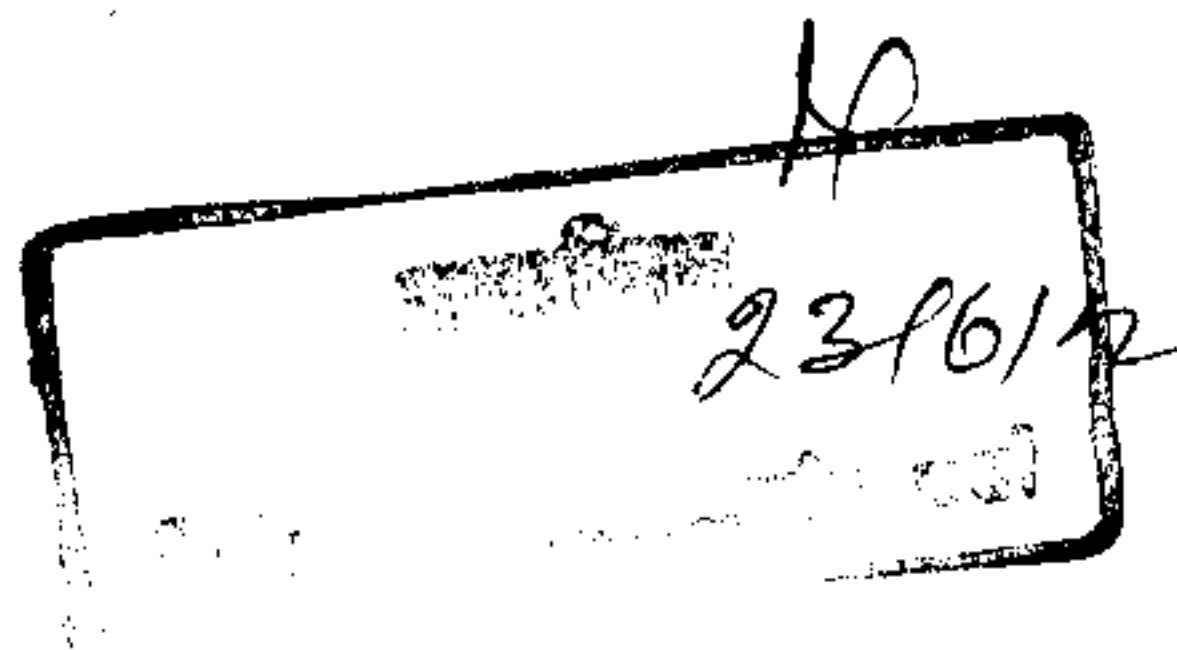
No.1; Address: VI-A/27, Jainarayan
Vyas Colony, Bikaner-334003.

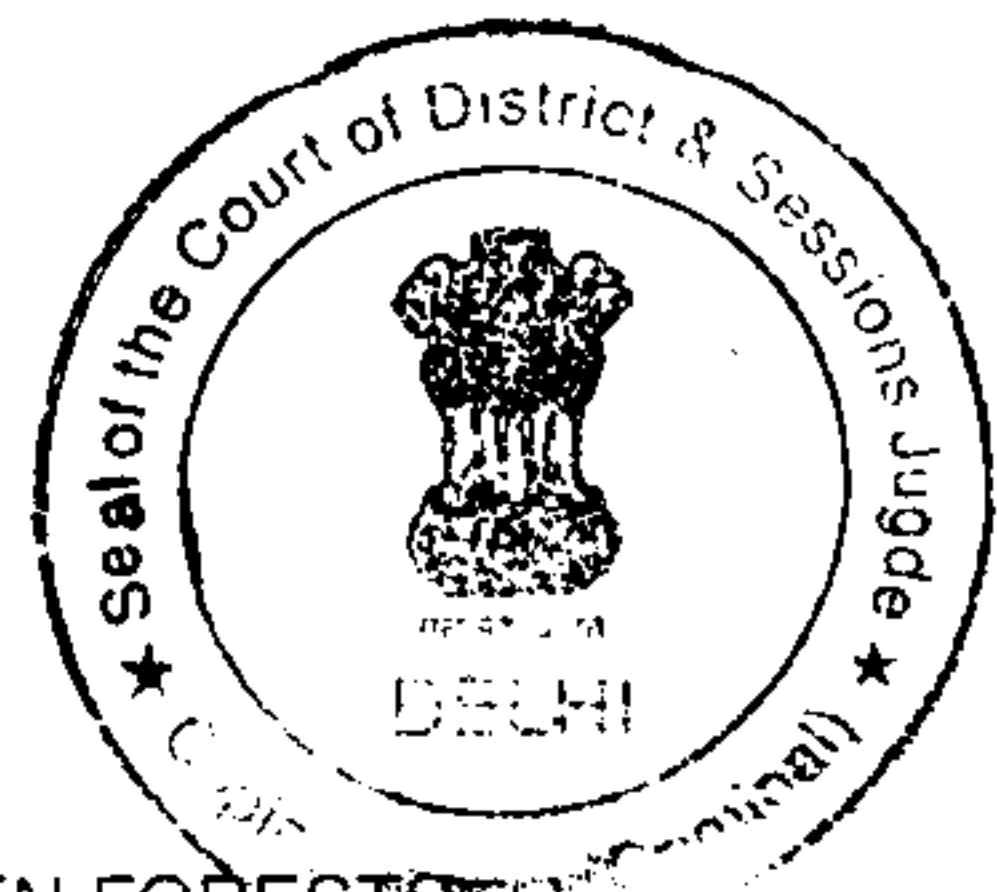
3. Smt. Kavita Garg, W/o Shri Anil K
Garg; Occupation Director of the
Accused No.1; Address: VI-A/27,
Jainarayan Vyas Colony, Bikaner-
334003

4. Shri. Neeraj Garg, S/o Late Shri D.P.
Garg; Occupation Director of the
Accused No.1; Address: VI-A/27,
Jainarayan Vyas Colony, Bikaner-
334003.

...Accused

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COMPLAINT UNDER SECTION 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)
AND 27 OF SECURITIES AND EXCHANGE BOARD OF
INDIA ACT, 1992





SEBI VS. GOLDEN GREEN FORESTS

04.06.12

Present. Counsel for complainant.

Proceedings against accused no. 1 conducted u/s 305 Cr.PC.

Proclamation is made through publication against accused no. 2 to 4 in the newspaper Dainik Bhaskar dt. 29.04.12. As none has appeared on behalf of accused no. 2 to 4 despite proclamation u/s 82 Cr.PC. Therefore accused no. 2 Anil K. Garg, accused no. 3 Kavita Garg and accused no. 4 Neeraj Garg are hereby proclaimed offender.

At this stage Id. Counsel for complainant submits that at this stage present complaint may be adjourned sine-die. In view of his request present complaint is adjourned sine-die. File be consigned to the Record Room.

(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHI/04.06.12

